

**Sarika Vs Suresh Kumar**  
**PS Punjabi Bagh**

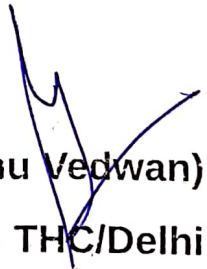
04-09-2020

Fresh complaint filed by mail. The same be checked and registered.

Present: Ld Counsel for the complainant through Cisco Webex Meet App.

Spare copy of the complaint has been supplied to the Naib Court on whatsapp.

**Let the action taken report be called for 23-09-2020.**

  
(Manu Vedwan)

MM: West District: THC/Delhi

04-09-2020

**Saurabh Aggarwal Vs State & Ors**

**PS Punjabi Bagh**

04-09-2020

Present: Ld Counsel for the complainant through Cisco  
Webex Meet App.

Status report filed under the signature of SI Deepak  
Sharma, PS Punjabi Bagh.

Copy of the same supplied to the applicant through  
whatsapp.

Put up for making submissions on 09-09-2020.

  
(Manu Vedwan)

MM: West District: THC/Delhi

04-09-2020

FIR No. 13257/2020

U/s 379/ IPC

PS Punjabi Bagh

State Vs. Parveen Hooda

04.09.2020

Present: Ld. APP for the State.

Sh Rajesh Kumar Aggarwal alongwith Ld Counsel Sh Vikesh Kumar Singh for the accused are connected through Cisco Webex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused Parveen Hooda. It is submitted by Ld. Counsel that the accused is a young boy and has never been involved in any criminal case whatsoever. Ld Counsel further submitted that the accused is in Judicial Custody since 19-08-2020. It is also submitted that accused is no more required for any custodial interrogation. It is submitted that accused belongs to a good family and ready to abide by the terms of the bail.

Ld. APP for the State has opposed the bail application submitting that the accused may abscond if released and his bail may not be allowed.

Heard. Perused.

Considering the submissions made and the fact that accused is a young boy and has never been involved in any criminal case of any nature and further more that the recovery in this case has already been effected, accused Parveen Hooda is granted to bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.



Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to Id. Counsel through whatsapp.

(MANU VEDWAN)  
MM-01(West)/THC:Delhi

04.09.2020

FIR NO. 709/2020

U/s. 393/34 IPC

PS Punjabi Bagh

04-09-2020

**This is an application for releasing mobile phone make I Phone 11, Red Colour superdari moved by the applicant/owner Mavleen Kaur.**

Present:- Ld. APP for the State.

Applicant is the rightful owner of the aforesaid Mobile phone.

Instead of releasing the mobile phone on superdari, I am of the considered view that the mobile phone has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, wherein it has been held,

*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down in the above said case laws, let the aforesaid **mobile phone make I Phone 11 Red Colour** be released to the applicant on furnishing **security bond as per valuation report of the mobile phone**. IO is directed to get the valuation done of the mobile phone prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court. **Photographs of**

the mobile phone be taken by the SHO /IO concerned as mentioned above and shall file the same along with negatives/CD along with challan in the court. Cost of the photographs shall be borne by the applicant. The panchnama be also prepared (as mentioned above ) before releasing the mobile phone.

Copy of this order be given *dasti* to applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

(Manu Vedwan)

MM/West/THC/Delhi:4-09-2020

DD No.12 dated 21.06.17

PS Punjabi Bagh

04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused persons.

In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 04.12.2020.

(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020

FIR No.08/20

Case No.70941/16

PS Punjabi Bagh

04.09.2020

Present: Ld. APP for the State.

None for accused.

Appearance of accused could not be procured on the Cisco webex meet application.

In the interest of justice, be put up for purpose fixed 06.10.2020.

(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020



Vijay Pal Vs. Branch Manager Citi Financial

Case No.8236/16

PS Punjabi Bagh

04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Sh. V. K. Sharma, Ld. Counsel for the complainant.

In the interest of justice and at request, be put up for purpose fixed on 14.10.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

04.09.2020

**Vijay Prakash Shukla Vs Aman @ Sonu &Ors**

**Case No. 2006/2020**

**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 25-07-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present:** Sh Ashok Sharma, Ld Counsel for the complainant alongwith complainant in person through Cisco Webex Meet App.

The matter is at the state of recording pre-summoning evidence. As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 3-10-2020.

Date has been given as per the request of the Ld Counsel for the complainant.

**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No.6449/2018**  
**State Vs Ramkesh**  
**FIR NO. 666/2017**  
**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

  
**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 4297/2018**  
**State Vs Jatin @ Jitu**  
**FIR NO. 000094/2018**  
**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

**Sh Sunny Garg, Id LAC for the accused.**

**As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.**

**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 2569/2017**

**State Vs Nandani**

**FIR NO. 336/2014**

**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.



**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 63247/2016**

**State Vs Anita**

**FIR NO. 795/2015**

**PS Punjabi Bagh**

**04-09-2020**

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

**As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.**

**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 63862/2016**  
**State Vs Sarita Vohra**  
**FIR NO. 170/2015**  
**PS Punjabi Bagh**

**04-09-2020**

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

**As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.**

**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 72492/2016**

**State Vs Pawan Saini**

**FIR NO. 99/2015**

**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

  
(Manu Vedwan)

**MM: West District: THC/Delhi**

**04-09-2020**



**CC No. 69138/2016**

**State Vs Aman**

**FIR NO. 168/2014**

**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

  
**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 63470/2016**

**State Vs Rajesh**

**FIR NO. 305/2014**

**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

  
**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 4556/2016**  
**Satnarain Vs Ct Kapil Sharma**  
**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

Present: None.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

  
(Manu Vedwan)

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 72485/2016**  
**State Vs Shiv Bahadur**  
**FIR NO. 3/2011**  
**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

  
(Manu Vedwan)

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 66661/2016**  
**State Vs Mintu Yadav**  
**FIR NO. 426/2009**  
**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

Present: Ld APP for the State.

Sh Asif Ahmed, Ld Counsel for all the accused persons.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

  
(Manu Vedwan)

**MM: West District: THC/Delhi**

**04-09-2020**

**CC No. 70138/2016**

**State Vs Aamin**

**FIR NO. 216/2001**

**PS Punjabi Bagh**

04-09-2020

**The present case was earlier adjourned en-block on 01-05-2020 for 04-09-2020 as per the directions of the Hon'ble High Court.**

**Present: Ld APP for the State.**

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04-12-2020.

**(Manu Vedwan)**

**MM: West District: THC/Delhi**

**04-09-2020**

FIR No.248/18

Case No.3667/19

PS Punjabi Bagh

04.09.2020

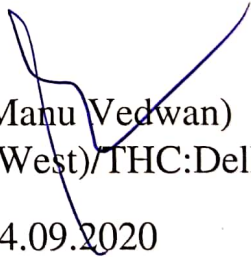
**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 04.12.2020.

  
(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020

FIR No.405/16

Case No.546/17

PS Punjabi Bagh

04.09.2020

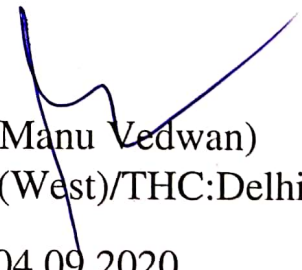
**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 04.12.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

04.09.2020



FIR No.129/20

Case No.2503/20

PS Punjabi Bagh

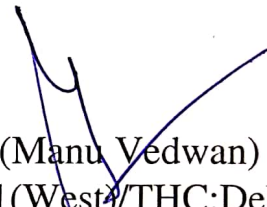
04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

Accused is stated to be in JC.

Be put up for purpose fixed on 18.09.2020.



(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020

**CC No.8684/19**  
**Meera Devi vs Suryabali & Ors**  
**PS Punjabi Bagh**

04-09-2020

Present: Ld Counsel for the complainant through Cisco Webex Meet App.

Submissions heard on application u/s 156 (3) Cr PC.

Now to come up on 10-09-2020 for clarifications / order at 3 PM.

  
(Manu Vedwan)

MM: West District: THC/Delhi

04-09-2020

FIR No.740/18

Case No.8391/19

PS Punjabi Bagh

04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused persons.

Summons were issued to the accused Sukhvinder Singh, however the same could not be received back due to Covid-19. In the interest of justice, let all accused persons be summoned for 04.12.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

04.09.2020

FIR No.680/17

Case No.5826/19

PS Punjabi Bagh

04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

Sh. Sumit Gauba, Ld. Counsel for accused.

It is submitted by ld. Counsel for the accused that matter has already been settled between the parties in the mediation. Copy of order of mediation has also been sent on official email ID.

At request, be put up for 05.09.2020.

(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020

FIR No.397/18

Case No.5337/19

PS Punjabi Bagh

04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however the same could not be received back due to Covid-19. In the interest of justice, previous order be complied afresh for 04.12.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

04.09.2020

FIR No.43/19

Case No.2706/19

PS Punjabi Bagh

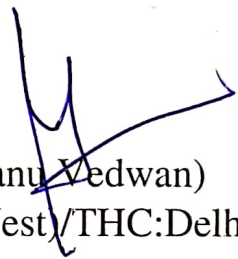
04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however the same could not be received back due to Covid-19. In the interest of justice, previous order be complied afresh for 04.12.2020.

  
(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020

FIR No.38/12

Case No.1014/18

PS Punjabi Bagh

04.09.2020

**The present case was earlier adjourned en-block on 01.04.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused <sup>M</sup>/<sub>4.12</sub>

In the interest of justice, be put up for purpose fixed on 04.12.2020.

(Mansu Vedwan)

MM-01(West)/THC:Delhi

04.09.2020

FIR No.766/14

Case No.3259/17

PS Punjabi Bagh

04.09.2020

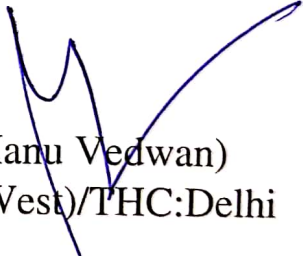
**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 04.12.2020.

  
(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020



FIR No.2/17

Case No.2844/17

PS Punjabi Bagh

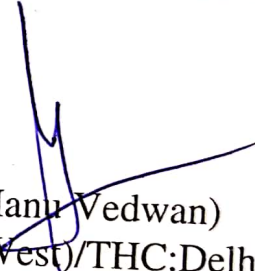
04.09.2020

**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.

None for accused.

In the interest of justice, be put up for purpose fixed on 04.12.2020.

  
(Mani Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020

Citizen Transport Pvt. Ltd. Vs. Vishal Sharma

Case No.9657/16

PS Punjabi Bagh

04.09.2020

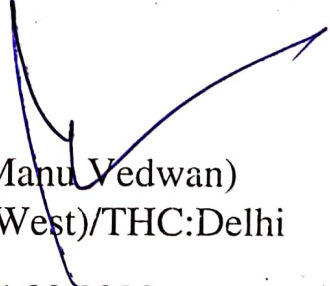
**The present case was earlier adjourned en-block on 01.05.2020 for 04.09.2020 as per the directions of Hon'ble High Court.**

Present: None for complainant.

None for accused persons.

Presence of parties could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 04.12.2020.

  
(Manu Vedwan)  
MM-01(West)/THC:Delhi

04.09.2020